

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

Registration No. RA 11/97 (Arising out of order
dated 2.12.96 passed in OA 596/96)
Smt. Phul Kumari vs. Union of India & Ors.

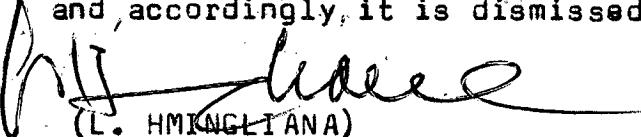
9./ 3.6.99.

None for the parties.

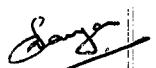
By order dated 2.12.96 passed in OA 596/96,
this Tribunal summarily dismissed the said OA at the
admission stage in as much as it was found to be barred
by limitation. There was a prayer for condonation of
delay also as per MA 267/96 filed along with that.
That also appears to have been accordingly disposed of
along with the OA 596/96.

2. The instant review application, being RA 11/96
has been filed for review of the aforesaid order. There
is none to represent the applicant. On the previous
dates also, there was none to press this application.
We have perused the earlier order dated 2.12.96 passed
in OA 596/96 but we find no reason to either modify or
alter it in any manner. This RA appears to have no merit
and, accordingly, it is dismissed.

/CBS/


(L. HINGLANA)

MEMBER (A)


(S. NARAYAN)

VICE-CHAIRMAN